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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-C

**Statutory Rules and Orders (Other than those published in Parts I, I-A and I-L)
made by Statutory Authorities other than the Government of Gujarat
including those made by the Government of India, the High Courts, the
Director of Municipalities, the Commissioner of Police, the Director of
Prohibition and Excise, the District Magistrates and the Election
Commission, Election Tribunals, Returning Officers and other
authorities under the Election Commission.**

BY THE HIGH COURT OF GUJARAT AT AHMEDABAD

NOTIFICATION

No.C.3002/2007

In exercise of the rule making power under Part X of the Code of Civil Procedure, 1908 (5 of 1908) and Clause (d) of sub-section (2) of Section 89 of the said Code, the High Court of Gujarat, makes following amendment in the Civil Procedure Mediation (Gujarat) Draft Rules, 2007 so as to come in to force with effect from the date of publication in the *Official Gazette* :-

1. Substitute the **Rule 4(a)(ii) and Rule 4(a)(iii)** as under;

“4.(a) (ii) Sitting or Retired Judges of the High Court;

(iii) Sitting or Retired Judicial Officers of the District Judiciary of the State.”

SANJAY D. SUTHAR,

Date : December 24th, 2025

Registrar General.

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